

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00094/15

Jodhpur, this the 21st day of August, 2015

CORAM

**Hon'ble Ms. Meenakshi Hooja, Administrative Member
Hon'ble Mr Arvind Jayram Rohee, Judicial Member**

Bhadar Singh Meena S/o Late Shri Mani Ram Meena, aged about 37 years, B/c Meena (ST), R/o Vill + PO – Nethrana, District – Hanumangar (Office Address :- Working as GDS MC/MD at Bilocchia post office under Srivijaynagar Post Office of Suratgarh Sub Division).

.....Applicant

By Advocate: Mr. S.P. Singh.

Versus

1. The Union of India through the Secretary, Govt. of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-302 007.
3. The Postmaster General, Western Region, Rajasthan, Jodhpur.
4. Superintendent of Post Offices, Sri Ganganagar Division, Sri Ganganagar.
5. Inspector of Posts, Suratgarh-335 804.

.....Respondents

By Advocates : Mr K.S. Yadav.

ORDER (ORAL)

Per Ms Meenakshi Hooja

The applicant has filed present OA under Section 19 of

(Suratgarh Sub Division) to (Nohar Sub Division) at any vacant post such as Chhani Bari, Biran, Bhngwa, Dobi and Maharan, in consideration with transfer facility under Rule for GDS in accordance with the GDS Rules.

2. Heard. Counsel for applicant submitted that he has filed a representation dated 04.12.2014 (Annex A/1) to the respondents agitating his grievance which is still pending.

3. Mr K.S. Yadav, Sr. C.G.S.C. & learned advocate appearing on behalf of respondents submitted although he has not filed reply on behalf of the respondents but it seems that the applicant has come to the Tribunal without waiting for disposal of representation pending with the respondents authorities.

4. In view of the above position, we deem it appropriate to dispose of this OA, without going into the merits of the case, at this stage itself with certain directions. The respondents are directed to consider and decide the representation of the applicant dated 04.12.2014 (Annex. A/1) at the earliest, and definitely within a period of 2 months from the date of receipt of copy of this order and pass a reasoned order. Thereafter, if any grievance remains with the applicant, he may approach the appropriate forum.

5. In terms of above direction, OA is disposed of with no order as to costs.



(Arvind Jayram Rohee)
Judicial Member



(Meenakshi Hooja)
Administrative Member

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25/8/15